

Guidelines provided by Secretariat of Registration Committee

2314. SHRIMATI PRATIBHA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Ministry in its Plant Protection Bulletin Vol. XXXII (Special number of Insecticides Act), issued some time back by the Plant Protection Advisor to the Government of India had stated that the Secretariat of the Registration Committee of the CIB was providing sufficient guidance such as chemical composition, Bio-efficacy recommended doses, self life etc. to the new entrepreneurs for getting registration of insecticides; and

(b) whether it is also a fact that secretariat of the Registration Committee of the CIB in fact do not give such information as referred above to the entrepreneurs for getting registration under section 9(4) of the Insecticides Act; and

(c) what action Government have taken or propose to take to eliminate the hardships faced by the entrepreneurs for getting such information from the secretariat of the Registration Committee of CIB?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) No Sir. The required information is available in the library of the Directorate of Plant Protection, Quarantine and Storage, access to which stands granted to all the entrepreneurs.

(c) Does not arise.

Conditions for grant of registration under the insecticide act

2315. SHRIMATI PRATIBHA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Registration Committee of the Central Insecticides Board has laid down so many uncalled for requirements for grant of registration

U/s 9(4) of the Insecticides Act to the new entrepreneurs;

(b) if so, what are the reasons therefor;

(c) what action Government have taken or propose to take in the matter and to simplify the procedure for grant of registration in order to eliminate touts; and

(d) whether Government propose to open an assistance cell to help the entrepreneurs?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) No, Sir. The Registration Committee has only laid down the requirements for registration under Section 9(4) which are essential to establish the chemical equivalence of the product submitted for registration.

(b) In view of the above, question does not arise.

(c) The existing procedure has already been simplified to the extent possible.

(d) Any entrepreneur can visit the Secretariat of the Registration Committee with prior appointment and necessary assistance is made available to him.

Unauthorised Vyayamshala near Rohini office of DDA

2316. SHRI M. KADHARSHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that an unauthorised Vyayamshala on outer Ring Road near Rohini office of the DDA had off late come up and that the persons in possession of this unauthorised Vyayamshala are creating a nuisance in the neighbourhood;

(b) if so, what action is being taken to demolish this unauthorised Vyayamshala; and

(c) if no action is contemplated what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) A Vyayamshala in the area is being run in open land with two pucca rooms. Some complaints from persons living in the locality have been received by Delhi Police against the wrestlers.

(b) and (c) The matter is under consideration of the D.D.A.

Loss incurred by NCCF

2317. SHRI BHAGATRAM
MANHAR:

SHRI BIR BHADRA PRATAP
SINGH:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state whether it is a fact that the NCCF had incurred a loss of Rs. 4.5 crores approximately in the recent past due to managerial bunglings, mal-practices and corruptions?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): Yes, Sir. The National Co-operative Consumers Federation has incurred losses of Rs. 1.20 crores, Rs. 2.54 crores and Rs. 2.72 crores during the cooperative years, 1983-84, 1984-85 and 1985-86 respectively. The accumulated losses of the NCCF as on 30.6.1986 amounted to Rs. 6.46 crores. The losses were due to a steep rise in expenditure, heavy interest burden, uneconomic business deal, etc.

Survey of minor irrigation net work

2318. KUMARI SUSHILA TIRIA:

SHRI R. SAMBASIVA RAO:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government had recently taken any decision to carry out a detailed survey of the minor irrigation network in the country;

(b) if so, what is the result thereof; and

(c) the acreage of land which is covered under the various minor irrigation projects?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) A Centrally Sponsored Scheme for conducting Census of Minor Irrigation Schemes has been approved by the Ministry of Water Resources in February, 1987. Preliminary works have commenced. The complete Census work is expected to be completed by 1987-88.

(c) The estimated potential created through Minor Irrigation Schemes by the end of 1985-86 is 39.10 million ha. approximately.

De-addiction clinic in Tihar Jail

2319. SHRI KRISHNA KUMAR BIRLA: Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to set up de-addiction clinic in Tihar Jail;

(b) if so, what is the number of prisoners lodged in Tihar Jail who have been identified as drug addicts at present;

(c) the average monthly smuggling of drugs into Tihar Jail for the drug addicts stating the manner in which it is being smuggled inside the Jail;

(d) by when the de-addiction clinic is likely to be opened in Tihar Jail and what is the estimated expenditure; and

(e) what measures are being contemplated by Government to check drug smuggling into the jail besides setting up de-addiction clinic?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) According to the Delhi Administration, the scheme for opening a de-addiction clinic in Tihar Jail is in the initial stage.

(b) It is difficult to assess the number of prisoners who are drug addicts. At present there are more than 500 prisoners in Tihar Jail who have been lodged there